

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

MA/021/00405/2019 & CP/021/00083/2019  
in  
OA/021/001137/2017  
Date of Order : 15-07-2019

Between :

1. Union of India, rep by the  
General Manager,  
South Central Railway,  
Railway Nilayam, Secunderabad.
2. The Principal Chief Personnel Officer,  
South Central Railway,  
Railway Nilayam, Secunderabad.
3. The Assistant Divisional Enginer,  
South Central Railway,  
Secunderabad Division,  
Vikarabad, Telangana State. ....Applicants/Respondents

AND

Bisadi Bhujangam S/o Raghavulu,  
Aged about 35 years,  
Occ : Trackman, Gr-IV,  
o/o Senior Section Engineer,  
Permanent Way, Zaheerabad,  
Sangareddy Dist.,  
Telangana State. ....Respondent/Applicant

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Counsel for the Applicant: Mr. V.V.N.Narasimham,SC for Rlys

Counsel for the Respondents : Mr.M.C.Jacob

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CORAM :

THE HON'BLE MR.A.K.PATNAIK, JUDICIAL MEMBER

THE HON'BLE MRS.NAINI JAYASEELAN, ADMINISTRATIVE MEMBER

ORAL ORDER  
(A.K.Patnaik, Judicial Member)

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Heard learned counsel for the petitioner and learned counsel for the alleged Contemnors. Mr.V.V.N.Narasimham, the learned standing counsel for the alleged Contemnors submit that before filing the CP, MA/021/405/2019 was filed on 09.04.2019 praying for six months time i e upto 14.10.2019 the Respondents have decided to comply with the order dated 01.01.2019. Therefore time may be granted to the Respondents to comply the order dated 01.01.2019 passed in OA/021/1137/2017 and file compliance report on 14.10.2019. For this, learned counsel appearing for the petitioner submitted that once the Contempt Petition is filed, therefore, no further time may be granted to the alleged Contemnor to comply with the order.

2. On perusal of the records, we find that the prayer for extension of time was filed on 09.04.2019 whereas the Contempt Petition was filed on 27.06.2019, after expiry of eight weeks time as stipulated by the order of this Tribunal vide order dated 01.01.2019.

3. However, taking into account the submissions made on behalf of the alleged contemnors, we allow three months time from today to file the compliance report failing which this Tribunal may issue notice on the alleged Contemnors.

4. Accordingly MA/021/405/2019 is allowed. No order as to costs.
5. Post CP/021/83/2019 on 24.10.2019.

(NAINI JAYASEELAN) (A.K.PATNAIK)  
ADMINISTRATIVE MEMBER JUDICIAL MEMBER

Dated : 15<sup>th</sup> July, 2019.  
Dictated in Open Court.

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